

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRIMINAL) NO.201 OF 2026

SHAKAMBHARI

PETITIONER

VERSUS

STATE OF UTTAR PRADESH & ORS.

RESPONDENTS

O R D E R

Learned counsel for the petitioner submitted that she has instructions to withdraw this Writ Petition with liberty to approach the High Court by filing appropriate Writ Petition(s) as in similar matters the High Court has granted the relief.

Her submission is placed on record.

The Writ Petition is dismissed as withdrawn with liberty to approach the High Court.

....., J
(B.V. NAGARATHNA)

....., J
(R. MAHADEVAN)

NEW DELHI
SEPTEMBER 7, 2026

ITEM NO.72

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 174/2026

KESHAW ANAND

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

[ONLY W.P.(CrI.) No. 201 / 2026 IS LISTED UNDER THIS ITEM
FOR WITHDRAWAL OF THE PETITION]

IA No. 154322/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 150961/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 136787/2026 - EXEMPTION FROM FILING O.T.

IA No. 159107/2026 - EXEMPTION FROM FILING O.T.

IA No. 150963/2026 - EXEMPTION FROM FILING O.T.

IA No. 150488/2026 - EXEMPTION FROM FILING O.T.

IA No. 136783/2026 - GRANT OF INTERIM RELIEF

IA No. 150960/2026 - INTERVENTION APPLICATION

IA No. 141833/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 150984/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 136786/2026 - PERMISSION TO FILE LENGTHY LIST OF
DATES

WITH

W.P.(CrI.) No. 201/2026 (X)

FOR EX-PARTE AD-INTERIM RELIEF ON IA 156862/2026

FOR EXEMPTION FROM FILING O.T. ON IA 156863/2026

IA No. 156862/2026 - EX-PARTE AD-INTERIM RELIEF

IA No. 156863/2026 - EXEMPTION FROM FILING O.T.

Date : 07-09-2026 These matters were called on for hearing
today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Shahrukh Alam, Adv.
Mr. Paras Nath Singh, AOR
Ms. Deeksha Dwivedi, Adv.

Mr. Colin Gonsalves, Sr. Adv.
Mr. Manik Gupta, Adv.
Ms. Puja Sharma, AOR

For Respondent(s) :Mr. Km Nataraj, A.S.G.
Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel, AOR

Mr. Km Natraj, Sr Adv, A.S.G.
Mr. Saran Dev Singh Thakur, Sr Adv, A.A.G.
Dr. Vijendra Singh, AOR
Mr. Jitendra Kumar Tripathi, Adv.
Mr. Aniket Tiwari, Adv.
Ms. Indira Bhakar, Adv.
Ms. Ayushi Srivastav, Adv.

Mr. Shekhar Raj Sharma, A.A.G.
Ms. Nidhi Narwal, Adv.
Ms. Srishti Jain, Adv.
Mr. Anurag Kulharia, AOR

Ms. Shahrukh Alam, Adv.
Ms. Deeksha Dwivedi, Adv.
Mr. Paras Nath Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

WP (Crl.) No(s).174/2026:

Adjourned.

WP (Crl.) No(s).201/2026:

Writ Petition is dismissed as withdrawn in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)